

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

M.A. No.181 of 2018
Un-numbered Company Appeal (AT) No. ___/2018
(F.No.27/08/2018/NCLAT/UR/789

In the matter of:

Bank Street Securities Pvt. Ltd. & Ors. Appellants

Versus

SRD Trading Pvt. Ltd. Respondent

Appearance: Shri Rahul Sharma, Company Secretary for the
Appellants.

03.10.2018

This is an application under sub-rule (2) to Rule 26 of the NCLAT Rules, 2016 (hereinafter referred to as the Rules) to extend the time granted for compliance.

2. The facts mentioned in the Miscellaneous Application in short is that the Appellants filed this Memo of Appeal on 27.08.2018 and the Office after scrutiny of the Memo of Appeal on 30.08.2018 intimated the defects and on the same day, the Memo of Appeal was returned to the Appellants. Further, the Counsel of the Appellants had gone to Chandigarh in connection with another case and came back on 10.09.2018 and thereafter the defects were removed and in doing so, there is a delay of 16 days in re-filing the Memo of Appeal, so, same may be condoned.

3. Heard learned Company Secretary appearing for the Appellants, perused the averments made in the Miscellaneous Application as well as Office report.

4. Learned Company Secretary appearing for the Appellants stated that the required documents, which is declaration and verification has

already been filed, so, delay in re-filing the Memo of Appeal may be condoned.

5. Considering the submissions made on behalf of learned Company Secretary appearing for the Appellants, for the reasons mentioned in the Miscellaneous Application and the Office report, the delay in re-filing the Memo of Appeal is hereby condoned.

6. Let the case be listed before the Hon'ble Bench under the heading for admission on 05.10.2018.

7. With the aforesaid order, this Miscellaneous Application stands disposed of.

(Abni Ranjan Kumar Sinha)
Registrar

Dictated and corrected by me.

(Abni Ranjan Kumar Sinha)
Registrar